

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.19/(MAH)/2016  
CA No.

CORAM:

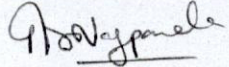
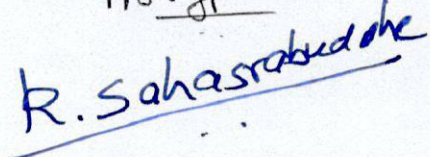
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: Mr. Manoj Chandra Jain

V/s.  
M/s. Hrub Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act,  
2013.

| S. No. | NAME   | DESIGNATION | SIGNATURE  |
|--------|--|-------------|--|
| 6      | PARINAZ NAGPORWALA<br>i/b HARIANI & Co. for Petitioner   | ADVOCATE    |   |
| 2.     | Rahul Sahasrabudhe<br>(R <sub>1</sub> & R <sub>2</sub> ) | PCS         |  |

**ORDER**

**T.C.P. NO. 19/241, 242, 244/NCLT/MB/2016**

1. From the side of the Petitioner Ld. Advocate Mr. Parinaz Nagporwala is present. From the side of the Respondent Ld. Advocate Mr. Rahul Sahasrabudhe is present.

2. At the request of the Ld. Advocate for the Petitioner and with the consent of the other side, adjourned to **8<sup>th</sup> February, 2017**. Communicated to both the sides.

Dated 21.12.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Judicial)